

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 379 of 2018**

**In the matter of:**

**Satori Global Ltd. & Anr.**

**....Appellants**

**Vs.**

**Shailja Krishna & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr Ujjal Banerjee, Mr. Akash Khurana, Advocates.**

**For Respondents: Mr. Bimal Bhabhda, Advocate**

**With**

**Company Appeal (AT) No. 395 of 2018**

**In the matter of:**

**Manjula Jhunhunwala**

**....Appellant**

**Vs.**

**Shailja Krishna & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Ujjal Banerjee, Mr. Akash Khurana, Advocates**

**For Respondents: Mr. Bimal Bhabhda, Advocate.**

**ORDER**  
**(Virtual Mode)**

**22.02.2021:** Learned counsel for the parties submits that earlier the matter was heard by another Bench and there is no hearing after 16<sup>th</sup> March, 2020 due to COVID 19. Composition of the Bench is now changed. Learned counsel for the parties submits that any date may be fixed for final hearing. List the matter on **19<sup>th</sup> March, 2021 for final hearing.**

Parties may file written submission not more than five pages alongwith relevant citations in physical form before the Registry within a week.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

*Bm/Kam*